

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:4388  
ANSWERED ON:17.12.2002  
CHILD MARRIAGE RESTRAINT ACT  
RAVI PRAKASH VERMA;REENA CHOUDHARY

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the National Commission for women has asked the States to take cognizance on the obnoxious practice and ensure action against the violators of the Child marriage Restraint Act;
- (b) if so, whether the NCW has asked the States to issue instructions that no officer shall participate in or promote a function where any child marriage or mass child marriages are organized;
- (c) whether the Child Marriage Restraint Act is not being implemented; and
- (d) if so, whether any concrete steps are being considered by the Union Government to implement the Child Marriage and Restraint Act seriously by the State?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI)

- (a) & (b): Yes, Sir. As per information received from the National Commission for Women (NCW), it has organized a 'Bal Vivah Virodhi Abhiyan' in six States where child marriage is more prevalent. NCW has requested the State Governments of Andhra Pradesh, Bihar, Madhya Pradesh, Orissa, Rajasthan and Uttar Pradesh to issue instructions to all officers in the respective States that no one shall participate/attend or promote any function where any child marriage/mass child marriages are organized.
- (c) & (d): The State Government are invoking the provisions of Child Marriage Restraint Act, 1929, to deal with the offence of child marriage, wherever required.